## REGISTERED

## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indiranagar, Bangalore- 560 038.

Dated: 17~11-87

APPLICATION NO

642

W.P.No.

APPLICANT

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RES PONDENTS

The Sr. Divn. Mechanical Engineer(Loco), South Central Railway, Hubli & another

Shri M.N. Savenur.

To

- Shri M.N. Savanur C/o Shri Chandrakant Goulay Advocate 90/1, 2nd Block Thyaqarajanagar Bangalore - 560 028
- Shri Chandrakant Goulay Advocate 90/1, 2nd Block Thyagarajanagar Bangalore - 560 028
- The Senior Divisional Mechanical Engineer(Loco) 3. South Central Railway Hubli Dharwad District
- The Divisional Railway Manager South Central Railway Hubli Dharwad District
- Shri K.V. Lakshmanachar 5. Railway Advocate No. 4, 5th Block Briand Square Police Qrs Mysore Road, Bangalere - 560 002

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAXX/

13-11-87

Piary No. 1445 [S. 18] B. Diary No. 1445 [S.

(JUDICIAL)

CENTRAL ADMINISTRATIVE TRIBUNAL : BANGALORE.

Present: Hon'ble Shri P. Srinivasan, Member(A) and

Hon'ble Shri Ch. Ramakrishna Rao, Member(J).

DATED THIS THE THIRTEENTH DAY OF NOVEMBER, 1987.

## APPLICATION NO. 642 of 1987

M.N. Savanur, Clerk, Office of Carriage Wagon Supervisor, Castlerock, Dharwar.

...Applicant.

(Shri Chandrakant Goulay, Advocate)

vs.

- 1.Senior Divl. Mechanical Engineer (Loco),
   S.C.R.,
   Hubli,
   Dharwar Dist.
- Divl. Rly. Manager, Si.C.R., Hubli, Dharwar Dist.

....Respondents.

(Shri K.V. Laxmanachar, Standing Counsel)

This application having come up for admission, Hon'ble Member(J) made the following:

## ORDER

This application has been listed for today under 'Cases not ready for hearing', having been admitted on 24.7.1987. The applicant is aggrieved with an order dated 4.1.1987 by which he was removed from service.

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- 2. There are two prayers in the application, firstly that the order removing him from service be quashed, and secondly, that respondent No.2, the appellate authority ('AA'), be directed to dispose of the appeal filedby the applicant. Annexure-D to the application is a copy of the appeal filed by the applicant to the Additional Divisional Railway Manager, the AA, which has been duly forwarded on 29.1.1987. It is already over 9 months since the appeal was filed.
- 3. Shri Chandrakant Goulay, applicant's counsel, urgs that this Tribunal should direct the AA to dispose of the appeal, which has been pending for a long time.
- 4. Shri K.V. Laxmanachar, appearing for the raspondents, has no objection to such a direction being issued by this Tribunal.
- 5. We, therefore, direct the AA, viz., the Addl.

  Divisional Railway Manager, Hubli, to dispose of the applicant's appeal, within 3 months from the date of receipt of this order, if not re already disposed it of.
- In the result, the application is allowed in part.

-True Col'1. Parties to bear their own costs.

Sd1-MEMBER (A Sd - MEMBER(J) (")"/

DEPUTY REGISTRANTIMS.

CENTRAL ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH

BANGALORE